

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.253/Chd/Chd/2018**

**Under Section 9 of Insolvency and  
Bankruptcy Code,2016**

**In the matter of:-**

Kiaan Solutions Private Limited, Registered Office at Showroom No.204, Sector  
29-D, Iron Market, Chandigarh

...Petitioner-Operational Creditor

Versus

Anmol Watches & Electronics Private Limited, Registered Office at SCO  
No.1012-13, Sector 22-B, Chandigarh-160017

...Respondent-Corporate Debtor

**Order delivered on 14.09.2018**

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)  
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the Petitioner : Mr. Kamal Satija, Advocate  
For the Respondent : None

**Per: R.P.Nagrath, Member (Judicial):**

**ORDER (Oral)**

Mr. Kamal Satija, Advocate, for the petitioner submits that since the  
matter stands settled, he seeks permission to withdraw the instant petition.

Dismissed as withdrawn, without any liberty to the petitioner to file a  
fresh petition on the same cause of action.

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

September 14, 2018  
Mohit Kumar